

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

M.A. No.60/1221/2018

O. A. No.60/461/2018

Date of decision: 16.08.2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).**

...

Gurpreet Singh aged about 58 years Sub Post Master, Amargarh District Sangrur S/o Late Sh. Iqbal Singh, R/o House No.449, Dasmesh Nagar, Malerkotla, Punjab, Group C.

... APPLICANT

VERSUS



1. Union of India through its Secretary, Ministry of Communication and IT, Department of Posts, Government of India, New Delhi.
2. The Chief Post Master General, Punjab Circle, Sandesh Bhawan, Sector 17-E, Chandigarh.
3. The Superintendent post offices, Sangrur Division, Sangroor-148001.

... RESPONDENTS

PRESENT: None for the applicant.

Sh. Ram Lal Gupta, counsel for the respondents (A in M.A.).

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. M.A. No.60/1221/2018 has been filed by the respondents for placing on record order dated 30.05.2018 (Annexure MA R-1), whereby they have accepted voluntary retirement notice given by the applicant and have retired him w.e.f. 12.08.2018 (FN). Copy of the M.A. was

served upon the counsel for the applicant who is not present. M.A. is allowed and order dated 12.08.2018 (Annexure MA R-1) is taken on record.

2. Sh. Gupta also submitted that since respondents have accepted the contention raised by the applicant in O.A., therefore, the same be also disposed of, as having been rendered infructuous.
3. We have gone through reliefs claimed in the O.A. which read as under:-
 - "a. direction to Respondents to accept/consider Claim/Request of applicant for Voluntary retirement w.e.f. 5.6.2017 from the post of Sub Post Master Amargarh District Sangrur more particularly in view of Rule 48 (1)(a) of Central Civil Services (Pensions) Rules, 1972 and Department Rules and for release of service benefits including pensionary benefits on account of service rendered, same being not accepted/considered and denied vide order dated 2.1.2018 (Annexure A-10), may kindly be issued.
 - b. order dated 2.1.2018 (Annexure A-10), whereby claim/request of applicant for Voluntary retirement from the post of Sub Post Master Amargarh District Sangrur more particularly in view of Rule 48(1)(a) of Central Civil Services (Pensions) Rules, 1972 and Department Rules and for release of service benefits including pensionary benefits have been rejected/denied on the ground that due to acute shortage of staff in Sangrur Division and the Recruitment process of PA Cadre is under process and likely to be finalize shortly, may kindly be quashed."
4. Considering latest order dated 30.05.2018 passed by the respondents, whereby they have accepted notice for voluntary retirement dated 11.05.2018 of the applicant, therefore, the O.A. has been rendered infructuous and no purpose would be serviced in keeping it pending.

5. In view of the above, we postpone the date of hearing of O.A. from 24.08.2018 to today and dispose of the same as having been rendered infructuous.
6. We expect from the respondents that they will release benefits arising out of voluntary retirement, to the applicant.
7. Accordingly, M.A. as well as O.A. stand disposed of.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 16.08.2018.

Place: Chandigarh.

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